BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

COMPANY APPLICATION CA(CAA) No. 01/2017

DATED FRIDAY, THE 03rd DAY OF MARCH, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 2013 AND IN THE MATTER OF GLOBAL ENTROPOLIS (VIZAG) PRIVATE LIMITED

AND

ITS EQUITY SHAREHOLDERS

GLOBAL ENTROPOLIS (VIZAG) PRIVATE LIMITED No.40/43, 8th Main, 4th Cross, RMV Extension, Sadashivnagar, Bengaluru, Karnataka – 560 080.

Petitioner

Vs.

Nil.

Respondents

PRESENT: M/s. Uday Shankar Associates

Advocates.

Fortune Chambers, 1st Floor,

No.8, Lalbagh Road, Richmond Circle, Bangalore – 560 027.

ORDER

This Company Application was filed before this Tribunal Under Section 230-232 of Companies Act, 2013 to dispense with the convening and holding of the meeting of the Equity Shareholders since the equity shareholders (100% holding) have conveyed their consent for the proposed Scheme of Arrangement; to give directions for issue of notice to the Secured and unsecured creditors and for advertisement of the notice in newspapers; for a direction for convening the meeting of Secured and

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Unsecured Creditors of the Applicant Company and for such other or further orders as this Tribunal may deem fit and proper in the interest of justice and equity.

Today, a memo is filed on behalf of Petitioner Company seeking permission to withdraw the matter.

Heard the counsel for Petitioner Company. It is reported that the Petitioner Company is withdrawing the Company Application with liberty to file fresh application and permission may be granted. Since, the petitioner company is withdrawing the application, permission can be granted.

In the result, permission is granted to the Petitioner Company to withdraw the Company Application No.CA (CAA) No. 01/2017 and the same is dismissed as withdrawn.

(RATAKONDA MURALI) MEMBER, JUDICIAL (ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

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